

SUPREME COURT OF INDIA

Re: Appointment of Chief Justice in Calcutta High Court.

Office of the Chief Justice of the Calcutta High Court has fallen vacant recently, consequent upon retirement of Mr. Justice Jyotirmay Bhattacharya, Chief Justice of that High Court. Therefore, appointment to that office is required to be made.

Mr. Justice D.K. Gupta is the senior-most Judge from Calcutta High Court and at present is functioning as Acting Chief Justice of that High Court. Having regard to all relevant factors, the Collegium finds Mr. Justice D.K. Gupta suitable in all respects for being appointed as Chief Justice of the Calcutta High Court. The Collegium resolves to recommend accordingly.

While making the above recommendation, the Collegium has also taken into consideration the fact that at present there is only one Chief Justice from Calcutta High Court, which is one of the biggest High Courts in the country.

It is made clear that the Collegium while making the above recommendation is conscious of the fact that Mr. Justice D.K. Gupta hails from Calcutta High Court and is due to retire in December 2018. In this connection, the Collegium has invoked the provision of the Memorandum of Procedure which provides for elevation of a puisne Judge as Chief Justice in his own High Court if he has one year or less to retire.

(Ranjan Gogoi), C.J.I.

(Madan B. Lokur), J.

(Kurian Joseph), J.

New Delhi,
October 09, 2018.